

FIR No. 70/18
PS: Pahar Ganj
U/s: 302/307/34 IPC
Irfan Vs. State

24.08.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

Sh. Manish Sharma, Ld. Legal Aid Counsel for accused/applicant Irfan.


1. This is the bail application u/s 439 Cr.PC moved on behalf of applicant/accused Irfan, seeking interim bail for 45 days. Reply filed by the IO.
2. Arguments heard on the bail application.
3. The applicant is booked for the offence u/s 302/307/34 IPC. He is seeking interim bail on the ground of spread of Covid-19 and also in view of the Criteria dated 18.05.2020 laid down by Hon'ble HPC.
4. As per the reply filed by the IO, the applicant is involved in other 9 cases including 3 murder cases and 6 other cases of heinous offences. Ld. APP submits that applicant also does not have permanent address in Delhi.



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5. The applicant is involved in 9 other criminal cases of serious nature, hence, he (applicant) does not fall in any criteria laid down by Hon'ble HPC. So far as the ground of spread of Covid-19 is concerned, this is also not good ground to enlarge the applicant on bail as the jail authorities are equipped to handle the same. In view of the same, the application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant/accused.


(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

FIR No. 166/17
PS: Subzi Mandi
U/s: 395/398/468/471/34 IPC
Kanhaie Jha @ Kishan Vs. State

24.08.2020

Fresh application for extension of bail received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

Ld. Counsel for accused/applicant Kanhaie Jha @ Kishan.

This is an application for extension of interim bail filed by applicant/accused Kanhaie Jha @ Kishan. Reply filed by the IO. Applicant was granted interim bail for four weeks by the Hon'ble Delhi High Court vide its order dated 21.07.2020. Although, in view of the Writ Petition "***Court on its own motion Vs. State of NCT of Delhi & Ors.***", ***W.P. (C) 3037/2020***, the interim bail of the applicant stands automatically extended, however, if the applicant is desirous to take specific order for extension of interim bail then the proprietary demands that applicant should move to the Hon'ble High Court, which granted him the interim bail.

Application stands disposed off.

(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

FIR No. 54/13
PS: Sadar Bazar
U/s: 302/382/411/34 IPC
State Vs. Mohd. Zubair

File taken up today on an application of applicant/surety Mohd. Iqbal of accused Anis for return of original documents.

24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

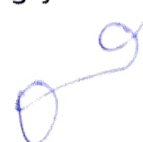
Applicant/surety Mohd. Iqbal of accused Anis with counsel
Sh. Neeraj Kumar.

The applicant/surety Mohd. Iqbal has filed an application for return of his documents filed by him at the time of furnishing bail bond u/s 437 (A) Cr.PC for accused Anis.

Vide judgment dated 23.07.2019, accused Mohd Anis and his co-accused were acquitted by the Ld. Predecessor. Ld. APP has filed the reply that State has not filed any appeal or has not challenged the judgment dated 23.07.2019, in any court. In view of the reply of Ld. APP, original document, if any, be returned to the applicant/surety of accused Anis. Endorsement, if any, on any document be cancelled. Surety is discharged. Photocopy of the documents be kept on record.

The application is disposed off accordingly.

File be consigned to record room.


(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

SC No. 29059/16
Satya Pal Vs. Sant Ram Etc.


24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Anil Kumar Gupta, Ld. Counsel for applicant/accused Navneet.

An application u/s 256 Cr.PC moved on behalf of applicant/accused Navneet through e-mail.

Put up with file on 26.08.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

CR. Rev. No. 168/20

Usha Rectifiers Pvt. Ltd. & Ors. Vs. Registrar of Companies

24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Ms. Meenakshi, Ld. Counsel for revisionists.

Put up on 29.09.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

FIR No. 56/14
PS: Roop Nagar
SC No. 29079/16
State Vs. Yougant


24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

None for accused.

Put up for PE on 21.10.2020.


(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

CA No. 327/19
Praful Joshi Vs. Sunil Gadodia

24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Ld. Counsel for appellant.

None for respondent.

Put up for arguments on 09.10.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020


FIR No. 157/08
PS: Mukherji Nagar
SC No. 493/18
State Vs. Chander Bhushan Etc.

24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.
Sh. Prabhu Bhatt, Ld. Counsel for all accused.

Put up on 20.10.2020.


(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

FIR No. 156/08
PS: Mukherji Nagar
SC No. 27462/16
State Vs. Om Prakash Grover ETC.

24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

Sh. Prabhu Bhatt, Ld. Counsel for complainant.

Sh. Ashish Lal, Ld. Counsel for all accused.

Put up on 20.10.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

FIR No. 91/13
PS: Karol Bagh
SC No. 27719/16
State Vs. Laxmi Kant Mandal

24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

None for accused.

Put up for PE on 17.10.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

CC No. 49/16
SEBI Vs. Kassa Finvest Pvt. Ltd.

24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Ms. Shruti Gupta, Ld. Counsel for complainant/SEBI.

Sh. Bhanu Gulati, Ld. Counsel for accused no. 2.


Sh. Narender Kalra, Ld. Counsel for accused no.

3.

Ms. Tusharika Mattu, Ld. Counsel for accused no.

5.

Put up on 26.09.2020.


(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

FIR No. 07/19
PS: Subzi Mandi
SC No. 880/19
State Vs. Manish @ Murga

24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).


Present: Sh. Virender Singh, Ld. APP for State.

All 3 accused on C/B.

Sh. Rakesh Srivastava, Ld. Counsel for accused
Manish @ Murga and Manoj.

Sh. R. B. Singh, Ld. Counsel for accused Rajni.

Put up for arguments on charge, on 14.10.2020.


(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

FIR No. 14/19
PS: NDRS
SC No. 89/20
State VS. Imran


24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

None for accused.

Put up for arguments on charge, on 12.10.2020.


(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

CR. Rev. No. 195/20
Arvind Kumar Sharma Vs. State.

24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: None for revisionist.

Sh. Virender Singh, Ld. APP for State/respondent.

Put up for arguments on 06.10.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

CC No. 277/20
Shyam Gautam Vs. Sansbir Singh & Anr.


24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Ld. Counsel for complainant.

None for accused.

Put up on 16.10.2020.


(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

CC No. 06/14
SEBI Vs. M/s DMC International Ltd.

24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Ashish Aggarwal, counsel for complainant/SEBI with
Sh. J. Srinivas, AGM.

Sh. Gaurav Behl, Ld. Counsel for accused No. 2 to 6, 8 &
10 to 12.

Sh. Udit Nagar, Ld. Counsel for accused no. 14 & 15.

Put up for DE on 11.09.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

FIR No. 104/17
PS: Bara Hindu Rao
SC No. 253/18
State Vs. Manish Yadav

24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

None for accused.

Put up for PE on 22.10.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

FIR No. 52/12
PS: Karol Bagh
SC No. 28083/16
State Vs. Manoj Kumar Shah

24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

None for accused.

Put up for final arguments on 29.09.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

FIR No. 84/14
PS: Darya Ganj
SC No. 27557/16
State Vs. Danish @ Behra

24.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. APP for State.

None for accused.

Put up for final arguments on 30.09.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

CA No. 117/20
Sandeep Soni Vs. Manoj Kumar

24.08.2020

Fresh appeal received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Lalit Sharma, Ld. Counsel for appellant.

Appellant/convict has challenged the judgment of conviction dated 22.02.2020 and order on sentence dated 13.03.2020, passed by Ld. MM, Central, Tis Hazari Court, Delhi, in a criminal complaint bearing no. 531460/16, u/s 138 NI Act. Vide judgment dated 22.02.2020, appellant/convict was convicted and vide order on sentence dated 13.03.2020, convict was directed to undergo simple imprisonment (SI) for a period of 6 months and to pay fine of Rs. 50,000/-. The fine is not deposited by the appellant before Ld. Trial Court.

Alongwith the present appeal, the appellant has filed an application u/s 389 Cr.PC, seeking suspension of his sentence. The sentence of the appellant is suspended subject to deposit of 20% of fine amount within 4 days from today and further subject to furnishing of personal bond to the tune of Rs. 10,000/- and surety bond of like amount to the satisfaction of this court.



CA No. 117/20

Sandeep Soni Vs. Manoj Kumar

Ld. Counsel for appellant submits that it is already 03:00 PM, therefore, surety could not be arranged. At his request, bail bond furnished by the appellant at the time of suspension of sentence u/s 389 Cr.PC, by the Ld. Trial Court, is accepted till next date of hearing.

Put up on 28.08.2020.



(Charu Aggarwal)

ASJ-02, Central, THC, Delhi
24.08.2020.

CA No. 121/20
Sandeep Soni Vs. Manoj Kumar

24.08.2020

Fresh appeal received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Lalit Sharma, Ld. Counsel for appellant.

Appellant/convict has challenged the judgment of conviction dated 22.02.2020 and order on sentence dated 13.03.2020, passed by Ld. MM, Central, Tis Hazari Court, Delhi, in a criminal complaint bearing no. 514352/16, u/s 138 NI Act. Vide judgment dated 22.02.2020, appellant/convict was convicted and vide order on sentence dated 13.03.2020, convict was directed to undergo simple imprisonment (S1) for a period of 6 months and to pay fine of Rs. 1,00,000/-. The fine is not deposited by the appellant before Ld. Trial Court.


Alongwith the present appeal, the appellant has filed an application u/s 389 Cr.PC, seeking suspension of his sentence. The sentence of the appellant is suspended subject to deposit of 20% of fine amount within 4 days from today and further subject to furnishing of personal bond to the tune of Rs. 10,000/- and surety bond of like amount to the satisfaction of this court.



CA No. 121/20
Sandeep Soni Vs. Manoj Kumar

Ld. Counsel for appellant submits that it is already 03:00 PM, therefore, surety could not be arranged. At his request, bail bond furnished by the appellant at the time of suspension of sentence u/s 389 Cr.PC, by the Ld. Trial Court, is accepted till next date of hearing.

Put up on 28.08.2020.


(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

CA No. 119/20
Sandeep Soni Vs. Manoj Kumar

24.08.2020

Fresh appeal received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Lalit Sharma, Ld. Counsel for appellant.

Appellant/convict has challenged the judgment of conviction dated 22.02.2020 and order on sentence dated 13.03.2020, passed by Ld. MM, Central, Tis Hazari Court, Delhi, in a criminal complaint bearing no. 531463/-, u/s 138 NI Act. Vide judgment dated 22.02.2020, appellant/convict was convicted and vide order on sentence dated 13.03.2020, convict was directed to undergo simple imprisonment (SI) for a period of 6 months and to pay fine of Rs. 30,000/-. The fine is not deposited by the appellant before Ld. Trial Court.

Alongwith the present appeal, the appellant has filed an application u/s 389 Cr.PC, seeking suspension of his sentence. The sentence of the appellant is suspended subject to deposit of 20% of fine amount within 4 days from today and further subject to furnishing of personal bond to the tune of Rs. 10,000/- and surety bond of like amount to the satisfaction of this court.

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CA No. 119/20

Sandeep Soni Vs. Manoj Kumar

Ld. Counsel for appellant submits that it is already 03:00 PM, therefore, surety could not be arranged. At his request, bail bond furnished by the appellant at the time of suspension of sentence u/s 389 Cr.PC, by the Ld. Trial Court, is accepted till next date of hearing.

Put up on 28.08.2020.

(Charu Aggarwal)

ASJ-02, Central, THC, Delhi

24.08.2020

CA No. 120/20
Sandeep Soni Vs. Manoj Kumar

24.08.2020

Fresh appeal received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Lalit Sharma, Ld. Counsel for appellant.

Appellant/convict has challenged the judgment of conviction dated 22.02.2020 and order on sentence dated 13.03.2020, passed by Ld. MM, Central, Tis Hazari Court, Delhi, in a criminal complaint bearing no. 526567/16, u/s 138 NI Act. Vide judgment dated 22.02.2020, appellant/convict was convicted and vide order on sentence dated 13.03.2020, convict was directed to undergo simple imprisonment (SI) for a period of 6 months and to pay fine of Rs. 1,00,000/-. The fine is not deposited by the appellant before Ld. Trial Court.

Alongwith the present appeal, the appellant has filed an application u/s 389 Cr.PC, seeking suspension of his sentence. The sentence of the appellant is suspended subject to deposit of 20% of fine amount within 4 days from today and further subject to furnishing of personal bond to the tune of Rs. 10,000/- and surety bond of like amount to the satisfaction of this court.



CA No. 120/20
Sandeep Soni Vs. Manoj Kumar

Ld. Counsel for appellant submits that it is already 03:00 PM, therefore, surety could not be arranged. At his request, bail bond furnished by the appellant at the time of suspension of sentence u/s 389 Cr.PC, by the Ld. Trial Court, is accepted till next date of hearing.

Put up on 28.08.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

CA No. 116/20
Sandeep Soni Vs. Manoj Kumar

24.08.2020

Fresh appeal received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Lalit Sharma, Ld. Counsel for appellant.

Appellant/convict has challenged the judgment of conviction dated 22.02.2020 and order on sentence dated 13.03.2020, passed by Ld. MM, Central, Tis Hazari Court, Delhi, in a criminal complaint bearing no. 531454/16, u/s 138 NI Act. Vide judgment dated 22.02.2020, appellant/convict was convicted and vide order on sentence dated 13.03.2020, convict was directed to undergo simple imprisonment (SI) for a period of 6 months and to pay fine of Rs. 30,000/-. The fine is not deposited by the appellant before Ld. Trial Court.

Alongwith the present appeal, the appellant has filed an application u/s 389 Cr.PC. seeking suspension of his sentence. The sentence of the appellant is suspended subject to deposit of 20% of fine amount within 4 days from today and further subject to furnishing of personal bond to the tune of Rs. 10,000/- and surety bond of like amount to the satisfaction of this court.



CA No. 116/20

Sandeep Soni Vs. Manoj Kumar

Ld. Counsel for appellant submits that it is already 03:00 PM, therefore, surety could not be arranged. At his request, bail bond furnished by the appellant at the time of suspension of sentence u/s 389 Cr.PC, by the Ld. Trial Court, is accepted till next date of hearing.

Put up on 28.08.2020.



(Charu Aggarwal)
ASJ-02, Central, THC, Delhi
24.08.2020

CA No. 118/20
Sandeep Soni Vs. Manoj Kumar

24.08.2020

**Fresh appeal received by way of assignment. It be checked and registered.
Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Lalit Sharma, Ld. Counsel for appellant.

Appellant/convict has challenged the judgment of conviction dated 22.02.2020 and order on sentence dated 13.03.2020, passed by Ld. MM, Central, Tis Hazari Court, Delhi, in a criminal complaint bearing no. 531462/16, u/s 138 NI Act. Vide judgment dated 22.02.2020, appellant/convict was convicted and vide order on sentence dated 13.03.2020, convict was directed to undergo simple imprisonment (SI) for a period of 6 months and to pay fine of Rs. 1,00,000/-. The fine is not deposited by the appellant before Ld. Trial Court.

Alongwith the present appeal, the appellant has filed an application u/s 389 Cr.PC, seeking suspension of his sentence. The sentence of the appellant is suspended subject to deposit of 20% of fine amount within 4 days from today and further subject to furnishing of personal bond to the tune of Rs. 10,000/- and surety bond of like amount to the satisfaction of this court.



CA No. 118/20

Sandeep Soni Vs. Manoj Kumar

Ld. Counsel for appellant submits that it is already 03:00 PM, therefore, surety could not be arranged. At his request, bail bond furnished by the appellant at the time of suspension of sentence u/s 389 Cr.PC, by the Ld. Trial Court, is accepted till next date of hearing.

Put up on 28.08.2020.



(Charu Aggarwal)

ASJ-02, Central, THC, Delhi

24.08.2020